

## Pargat Singh Vs State of Punjab

**Court:** High Court Of Punjab And Haryana At Chandigarh

**Date of Decision:** Jan. 10, 2003

**Acts Referred:** Criminal Procedure Code, 1973 (CrPC) â€” Section 389  
Penal Code, 1860 (IPC) â€” Section 304

**Hon'ble Judges:** K.C. Gupta, J

**Bench:** Single Bench

**Advocate:** D.S. Pheruman, for the Appellant; R.K. Nihalsinghawa, DAG, for the Respondent

### Judgement

@JUDGMENTTAG-ORDER

K.C. Gupta, Adv.

1. Counsel for the appellant contended that the appellant has already undergone RI for two years and 8 months out of seven years i.e. more than

one third of the substantive sentence and by earning remissions, he must have undergone one half of the sentence. He further contended that the

appeal is nor likely to be heard in near future.

2. Therefore, keeping in view the facts and circumstances of the case, the sentence, except fine, is suspended. Let he be allowed bail to the

satisfaction of C.J.M., Amritsar.